

ITEM NOS.14+15+16 Court 13 (Video Conferencing)

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13860/2021

(Arising out of impugned final judgment and order dated 25-08-2021 in LPA No. 146/2021 passed by the High Court Of Jharkhand At Ranchi)

REENA KUMARI & ORS.

Petitioner(s)

VERSUS

JHARKHAND PUBLIC SERVICE COMMISSION & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.112792/2021-EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 13867/2021 (XVII)

(FOR ADMISSION and I.R. and IA No.112847/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 13902/2021 (XVII)

(FOR ADMISSION and I.R. and IA No.113077/2021-EXEMPTION FROM FILING O.T.)

SLP(C) No. 13999/2021 (XVII)

(FOR ADMISSION and I.R. and IA No.113875/2021-EXEMPTION FROM FILING O.T.)

Date : 22-09-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Ajit Kumar, Sr. Adv.
Mr. Kumar Shivam, Adv.
Mr. Mayank Sapre, Adv.
Mr. Rohit Anil Rathi, AOR

For Respondent(s) Mr. Himanshu Shekhar, AOR
Mr. Jamnesh Kumar, Adv.

Mr. Rajiv Shankar Dvivedi, Adv.
Ms. Tulika Mukherjee, AOR
Ms. Nikita Mishra, Adv.
Ms. Aastha Shrestha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned counsel appearing for the respective parties.

In the facts and circumstances of the case, more particularly, considering the fact that the last examination was conducted in the year 2016 and, thereafter, no further examination was conducted for 5 years, 5 years age relaxation has been given though as per the relevant rules applicable, as amended, the cut-off date to be 01.03.2021, we see no reason to interfere with the impugned judgment and order(s) passed by the High Court.

Hence, the Special Leave Petitions stand dismissed.

Pending applications stand disposed of.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER